

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Original Application No. 521 of 2011

Thursday, this the 14th day of June, 2012

CORAM:

Hon'ble Mr. Justice P.R. Raman, Judicial Member
Hon'ble Mr. K. George Joseph, Administrative Member

C.K. Antony, IFS (Retd.), aged 72 years,
 Chakiath House, Plot No. M/8,
 Changampuzha Nagar P.O.,
 Kalamassery, Kochi-33.

..... **Applicant**

(By Advocate – Mr. Dileep S. Kallar)

V e r s u s

1. State of Kerala, rep. by its Chief Secretary,
 Government Secretariat, Thiruvananthapuram.
2. Principal Secretary, Forest and Wild Life Department,
 Government Secretariat, Thiruvananthapuram.
3. Principal Chief Conservator of Forests, Forest Head Quarters,
 Vazhuthacaud, Thiruvananthapuram.
4. Union of India, rep. by its Secretary,
 Ministry of Environment and Forests,
 Paryavaran Bhavan, CGO Complex,
 Lodi Road, New Delhi – 110 003. **Respondents**

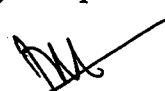
**[By Advocates – Mr. M. Rajeev, GP (R1-3) &
 Mr. M.K. Aboobacker, ACGSC (R4)]**

This application having been heard on 14.06.2012, the Tribunal on the same day delivered the following:

ORDER

By Hon'ble Mr. Justice P.R. Raman, Judicial Member-

When the case was taken up for consideration today, learned proxy counsel appearing for the applicant submitted that he may be permitted to



withdraw the OA without prejudice to the right to file a fresh OA, since the OA now filed is defective in many respects. The respondents did not make any objection to the said submission.

2. In the said factual situation, the Original Application is dismissed without prejudice to the right of the applicant to file a fresh OA. No costs.



(K. GEORGE JOSEPH)
ADMINISTRATIVE MEMBER



(JUSTICE P.R. RAMAN)
JUDICIAL MEMBER

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